

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 955 of 2020**

**IN THE MATTER OF:**

**Captain S.P. Singh**

**...Appellant.**

**Versus**

**Himalayan Heli Services Pvt. Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Ms. Sangya Gupta, Advocate.**

**For Respondent: Mr. Vivek Sinha, Mr. Vivek Malik, Advocates.**

**ORDER**  
**(Virtual Mode)**

**27.01.2021** Learned Counsel for the Appellant wants to file Rejoinder. Rejoinder may be filed within one week.

Parties may file brief 'Written-Submissions' not more than three pages within three weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **01<sup>st</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.